

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 211
IB-3167/ND/2019**

IN THE MATTER OF:

M/s. VKSS Housing Corporation Pvt. Ltd.

...PETITIONER

Vs.

M/s. Aadinath Probuild India Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 13.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial creditor

**:Mr. Rakesh Kumar and Mr.
Samarth Gupta, Advocates.**

For the Respondent/Corporate debtor

**:Mr. G.P Madaan, Mr. Aditya
Madaan and Mr. Shravan
Chandrashekar, Advocates.**

ORDER

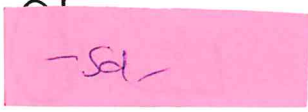
Heard the submissions made by the Ld. Counsel for the financial creditor as well as Ld. Counsel for the corporate debtor. Ld. Counsel for the financial creditor has prayed for grant of time. Only adequate time has been given for filing the rejoinder. Therefore, Ld. Counsel is directed to pay Rs. 3,000/- to the Prime Minister Care Fund and three day's time is granted for filing the rejoinder. If rejoinder is not filed within three days, the right to file rejoinder will be closed. Let, an advance copy of the rejoinder as filed may be made



(Annu)



available to the Ld. Counsel for the corporate debtor. Post the matter to **17th**
August, 2021.

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(Hemant Kumar Sarangi)
Member (T)

A pink rectangular redaction box covering a handwritten signature in blue ink. The signature appears to be "P.S.N. Prasad".

(P.S.N. Prasad)
Member (J)

(Annu)